

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.18- IA/1120(AHM)2024  
in  
**CP(IB) 76 of 2018**

**Proceedings under Section 10 IBC**

**IN THE MATTER OF:**

VHCL Industries Ltd  
V/s  
State Bank of India & Ors

.....Applicant

.....Respondent

**Order delivered on: 24/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Liquidator : Mr. Kiran Shah, Adv.  
For the Respondent :

**ORDER**

IA/1120(AHM)2024

This application is filed by the Liquidator for placing on record the 1<sup>st</sup> progress report quarter ending 30 June, 2024.. The same is taken on record, with all just exceptions.

Place report with main file for further reference.

Accordingly, IA/1120(AHM)2024 stands disposed of.

**-sd-**

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**-sd-**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**